

30.01.2024
Item No.24
Court No.18
AJ.

W.P.A. 2121 of 2024

**Rachana Ghosh (Minor) represented
by her father Samir Ghosh
-Vs-
The State of West Bengal & Ors.**

Mr. Prantick Ghosh,
Mr. Prasad Bhattacharyya.
.....for the petitioner.

Ms. Koyeli Bhattacharyya.
.....for the W.B.B.S.C.

Mr. Siddhartha Sarkar.
.....for the respondent o.8.

Affidavit of service filed on behalf of the petitioner be kept with the record.

The petitioner is a regular student of Class-X at Jyangra Adarsha Vidyalaya (H.S.), P.S.: Baguiati, District : 24-Parganas (North) who is supposed to take up the Madhymik Pariksha, 2024 scheduled to commence on and from February 02, 2024 but is yet to receive the Admit Card of the said examination. The petitioner is praying issuance of such Admit Card.

The Headmaster of the School is personally present before this Court and submits that due to the mistake of the School, the said student was shown as 'absent' in the application form for enrolment of the students of the said school for the said examination, as a consequence her Admit Card has not been issued by the Board.

Ms. Bhattacharyya, learned Counsel for the West Bengal Board of Secondary Education, (hereinafter referred to as the 'Board' in short) opposes

the prayer of the petitioner and submits that it is difficult for the Board to entertain the prayer of the petitioner for issuance of the Admit Card at this belated stage as it would disturb the set-up already fixed for the said examination.

It appears from the record that the petitioner has already deposited the fees for the Madhyamik Pariksha, 2024 within time, it is entirely the fault of the School for which the petitioner cannot be made to suffer.

The Board therefore is directed to issue Admit Card to the petitioner enabling her to take up the Madhyamik Pariksha, 2024, subject to the payment of **costs of Rs. 10,000/-** (Ten thousand rupees only) in favour of the Board by the School and filing of the undertaking by the Headmaster of the School in terms of the Notification of the West Bengal Board of Secondary Education bearing No. D.S.(C)/241/23 dated December 29, 2023.

The Headmaster of the School is obliged to take all steps necessary to issue the said Admit Card by **tomorrow** (January 31, 2024) and to report back the development to this Court on **February 01, 2024** when the matter will be listed again.

Parties to act on the server copy duly downloaded from the official website of this Court.

(Biswajit Basu, J.)